

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 5/82-ALC4/2013 **MEETING DATE** : 30.05.2013

The Meeting No. 5/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 30.05.2013, under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur. Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultant
3. Shri Manoj Kumar, Deputy Director, DC(MSME)
4. Shri Nitin K Jain Scientist –D, D/o Biotechnology

Case No. B-43	M/s. Cipla Limited
Norms Committee Meeting No.5/AM14	F.No. 01/82/50/01514/AM 08/DES III
Meeting Date:30.05.2013	RLA F.No. 03/94/040/00814/AM08
Advance Licence No.0310449495 dated 06.11.2007	
Decision: It was decided to amend the description of import item at Sr. No. 2 from “2,5-Difluoromethoxy-2-Mercapto-1 H- Benzimidazole” to “5-Difluoromethoxy-2-Mercapto Benzimidazole (PZL THIOL)”. Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case.No. – B -44			M/s. DSM Anti-Infectives India Ltd.	
	Sl.No.	F.No.	RLA F.No.	Adv. Lic. Nos.
	1	F.No.01/83/50/1029/AM08	22/24/40/38/AM08	2210007006 dt. 28.08.07
	2	F.No.01/82/50/1292/AM06	22/24/40/79/AM06	2210005206 dt. 31.01.06
	3	F.No.01/82/50/0247/AM07	22/24/40/41/AM07	2210005553 dt. 19.05.06
M.No. – 5/AM 14 30.05.2013	4	F.No.01/82/50/0301/AM07	22/24/40/55/AM07	2210005581 dt. 30.05.06
	5	F.No.01/82/50/0306/AM07	22/24/40/63/AM07	2210005588 dt. 31.05.06
	6	F.No.01/82/50/0460/AM07	22/24/40/92/AM07	2210005698 dt. 28.06.06

	7	F.No.01/82/50/0513/AM08	22/24/40/38/AM07	2210005724 dt. 04.07.06
	8	F.No.01/82/50/0512/AM07	22/24/40/111/AM07	2210005723 dt. 04.07.06
	9	F.No.01/82/50/0528/AM07	22/24/40/123/AM07	2210005750 dt. 10.07.06
	10	F.No.01/82/50/0539/AM07	22/24/40/118/AM07	2210005758 dt. 12.07.06
	11	F.No.01/82/50/0645/AM07	22/24/40/152/AM07	2210005831 dt. 31.07.06
	12	F.No.01/82/50/0684/AM07	22/24/40/159/AM07	2210005855 dt. 07.08.06
	13	F.No.01/82/50/0683/AM07	22/24/40/161/AM07	2210005854 dt. 07.08.06
	14	F.No.01/82/50/1066/AM07	22/24/40/258/AM07	2210006081 dt. 28.09.06
	15	F.No.01/82/50/1065/AM07	22/24/40/259/AM07	2210006080 dt. 28.09.06
	16	F.No.01/82/50/1473/AM07	22/24/40/280/AM07	2210006310 dt. 19.12.06
	17	F.No.01/82/50/1540/AM07	22/24/40/287/AM07	2210006358 dt. 10.01.07
	18	F.No.01/82/50/0057/AM08	22/24/40/292/AM07	2210006468 dt. 02.02.07
	19	F.No.01/82/50/0063/AM08	22/24/40/296/AM07	2210006483 dt. 13.02.07
	20	F.No.01/82/50/0021/AM08	22/24/40/001/AM08	2210006652 dt. 10.04.07
	21	F.No.01/82/50/0096/AM08	22/24/40/002/AM08	2210006653 dt. 10.04.07
	22	F.No.01/82/50/0410/AM08	22/24/40/010/AM08	2210006746 dt. 28.05.07
	23	F.No.01/82/50/0514/AM08	22/24/40/012/AM08	2210006786 dt. 12.06.07
	24	F.No.01/82/50/0515/AM08	22/24/40/014/AM08	2210006787 dt. 12.06.07
	25	F.No.01/82/50/0541/AM08	22/24/40/015/AM08	2210006806 dt. 18.06.07
	26	F.No.01/82/50/0542/AM08	22/24/40/016/AM08	2210006807 dt. 18.06.07
	27	F.No.01/82/50/0869/AM08	22/24/40/020/AM08	2210006928 dt. 31.07.07
	28	F.No.01/82/50/0914/AM08	22/24/40/028/AM08	2210006954 dt. 07.08.07

29	F.No.01/82/50/1115/AM08	22/24/40/036/AM08	2210007033 dt. 06.09.07
30	F.No.01/82/50/1114/AM08	22/24/40/037/AM08	2210007032 dt. 06.09.07

Decision: The matter was thoroughly examined by Department of Pharmaceuticals and they have furnished their comments vide their OM No. 35011/193/2013-PI (Norms) dated 09.5.2013, which inter-alia are:

1. Norms for drugs are recommended by comparison of efficiency of firm in terms of conversion yields and recovery of solvents.
2. There is a separate provision for Non-infringing process in the policy.
3. There is no provision available in the Trade Policy for considering Green chemistry or Environmental Friendly process to decide the norms on higher side than given in conventional process.
4. As far as the quality of drug is concerned, these are specified under various Pharmacopoea such as IP/BP/EP/USP etc.
5. The drop in consumption norms from 1.88 BOU to 1.66 BOU during 2 years period i.e. May 2006 to Feb. 2008 is appreciated. However, sudden change needs to be explained. Probable gradual reduction in consumption norms for Pen-G may be called for to arrive at the admissible reduction level to be considered in the case.
6. It is also felt that in view of substantial improvement in yields achieved by the firm to match the SION, there is a possibility of further improvement in consumption of Pen-G in the subsequent years, which may also be called for by the Norms Committee to make further improvement in the norms.

It was decided to seek clarification from the firm on the above points, alongwith Central Excise Certified consumption data. The case may be examined further on receipt of information.

Case No. B-45	M/s. PI Industries Limited, Udaipur
Meeting no. 5/AM 13 Dated 30.05.2013	01/82/050/00703/AM 13/DES III
RLA File No. 13/24/040/00028/AM 13	Advance Authorisation No. 1310041094 dated 20.9.2012
Decision: It was decided to defer the case for 27.6.2013 comments of Department of Chemicals and Petrochemicals.	

Case No. B-46	M/s. Panacea Biotec Limited, New Delhi
Meeting no. 5/AM 14 Dated 30.05.2013	01/82/050/00427/AM 10/DES III 01/82/050/00027/AM 11/DES III

	01/82/050/00327/AM 11/DES III 01/82/050/00327/AM 12/DES III
RLA File No. 05/24/040/00156/AM 11 05/24/040/00235/AM 11 05/24/040/00070/AM 12	Adv. Lic. No. 0510269042 dated 26.07.2010 Adv. Lic. No. 0510274701 dated 11.10.2010 Adv. Lic. No. 0510292280 dated 31.05.2011
Decision: In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/316/2010-PID dated 07.5.2013, it was decided to seek comments from DCGI on issue mentioned in the application. The case was deferred for 27.6.2013.	

Case No. B-47	M/s. Metropolitan Exim Chem Limited
Meeting no. 5/AM 14 Dated 30.05.2013	01/82/050/00532/AM 13/DES III
RLA File No. 05/24/040/00156/AM 11	Adv. Lic. No. 0310702889 dated 24.07.2012
Decision: It was decided to reject the request of the firm. The Committee observed that the same norms are given to other companies also and there is no need for enhancement.	

Case No. B-48	M/s. Medchl Chem. & Pharma Limited			
Meeting no. 5/AM 14 Dated 30.05.2013	File No. 01/82/50/01760/AM 11 File No. 01/82/50/00911/AM 11 File No. 01/82/50/01258/AM 11			
RLA File No. 09/24/40/00539/AM 11 RLA File No. 09/24/40/00231/AM 12 RLA File No. 09/24/40/00324/AM 11	Adv. Lic. No. 0910045802 dated 4.3.2011 Adv. Lic. No. 0910048496 dated 29.8.2011 Adv. Lic. No. 0910044428 dated 24.11.2010			
Decision: In the light of earlier decision taken in meeting no. 4/82 dated 16.5.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
D2 Aminobutanol	1 kg	1	DL2 Aminobutanol	2.2642 kg
		2	Monosodium Glutamate	1.00 kg

		2	Hydrochloric Acid	1.00 kg
		3	Toluene	0.709 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-49	M/s. Crown Chemicals Pvt. Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/162/00622/AM 13/DES III
RLA File No. 03/94/40/00309/AM 13	Adv. Lic. No. 0310703754 dated 1.8.2012
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch. II dated 20.05.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	1.355 kg
		2.	Dichloromethane (Min. Purity 99%)	1.375 kg
		3.	Dimethyl Sulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Purity 96%)	1.000 kg
		5.	Toluene (Purity 97%)	0.232 kg
		6.	Isopropyl Alcohol (Purity 99%)	0.250 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 50	M/s. Medreich Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/00764/AM 09/DES III 01/82/050/778/AM 09 DES III 01/82/050/779/AM 09 DES III 01/82/050/1334/AM 09 DES III
Advance Authorisation No.	0710058625 dated 18.7.2008 0710058622 dated 22.7.2008 0710058663 dated 22.7.2008

	0710061410 dated 28.11.2008			
RLA's File No				
Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/310/2012-PI (Norms) dated.09.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
[A]				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed for 1 number tablet.
Paracetamol 100mg, Aspirin 400mg, Caffeine 30mg Tablets	1 no. of tablet	1.	Paracetamol [Paracetamol Powder] BP/USP/EP	102.0 mg
		2.	Aspirin BP/USP/EP [Rhodine 3126/Aspirin (22/44) USP [Acetyl Salicylic Acid]	408.0 mg
		3.	Hydrogenated Cottonseed Oil [Rylo TG 11 Pharma Kosher]	5.0 mg
[B]				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed for 1 number tablet.
Paracetamol 450mg + Caffeine Anhydrous 45 mg or 50mg or 30 mg + Doxylamine Succinate 5mg+Codeine Phosphate 10mg Tablets	1 no. of tablet	1.	Paracetamol [Paracetamol Powder] BP/USP/EP	459 mg
		2.	Doxylamine Succinate BP/USP/EP	5.10 mg
		3.	14037 Yellow [Colour yellow Anstead 18900]	1.848 mg
		4.	Hydrogenated Cottonseed Oil [Rylo TG 11 Pharma Kosher]	16.8 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No. C-6	M/s. Encee Aromatics Pvt. Limited
Meeting no. 2/AM 13 Dated 18.4.2013	01/82/162/00745/AM 12/DES III

Decision: It was decided to request the Chemexcil and the firm to furnish All Industry data of other manufacturers exporting this product. Accordingly, the case was deferred for 27.06.2013.

1

Case No.:26/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved	
HQ File :01/82/050/00026/AM14/	RLA File :03/95/040/00564/AM10/	Lic.No/Date:0310549173 04.12.2009	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 5/82 dated 03.05.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP	1 kg	1.	Sodium Rifa-S	0.98 kga
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperzine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg
		6.	Isopropyl Alcohol	0.51 kg
		7.	Dimethyl Formamide	0.75 kg
		8.	Tertiary Butyl Amine	0.19 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-Methyl Piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

2

Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/310/2012-PI (Norms) dated.09.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed kg/kg
4-Methoxybenzyl-3-chloromethyl-7-(2-phenylacetamido)-3-cephem-4-carboxylate (GCLE)	1 kg	1.	Penicillin G Potassium First Crystals	4.503 BOU/kg
		2.	Methylene Chloride	1.36
		3.	Tetra butyl ammonium bromide	0.107
		4.	p-Methoxy bezyl alcohol (PMBA)	1.248
		5.	Sodium Carbonate	2.28

6.	Methanol	1.11
7.	Sodium thiosulfate	Not shown in process
8.	Acetic Acid	2.83
9.	Hydrogen peroxide 48%	1.987
10.	Acetone	1.30
11.	Mercaptobenzothiazole (MBT)	0.511
12.	1,4-Dioxane	2.00
13.	HCL (30%)	Not an importable item
14.	Sodium benzene sulfinic acid	1.98
15.	Isopropyl alcohol (IPA)	0.72
16.	Oxalic acid	0.015
17.	Chlorine	Not an importable item
18.	N,N-Dimethyl formamide	1.46
19.	Ammonia Gas	Not a importable item

RA concerned may take further necessary action as per above decision of NC.

3

Case No.:43/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
HQ File :01/82/050/01686/AM11/	RLA File :22/24/040/00078/AM11/	Lic.No/Date:2210010769 22.12.2010	Defer Date:

Decision : In the light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/51/2011-PI (Norms) dated 07.12.2011 and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed kg/kg
Meropenem for Injection	1 kg	1.	Meropenem Trihydrate (Non-sterile)	1.032
		2.	Sodium Carbonate (Non-sterile)	0.16
		3.	Acetone	1.85
		4.	Methanol	2.01
		5.	Activated Carbon	0.065

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:4/1/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01362/AM13/	RLA File :04/21/040/00680/AM11/	Lic.No/Date:0410121541 10.02.2011	Defer Date:27.06.2013

Decision :It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.

5	Case No.: 53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

6	Case No.: 5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology.				

7	Case No.: 56/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01414/AM13/	RLA File :08/24/040/00394/AM11/	Lic.No/Date:0810098384 20.04.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

8	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:27.06.2013
Decision :It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: Complete set of application form indicating export item and required detailed import and indigenous inputs. Technical literature and detailed manufacturing process indicating the quantity required in kg. of imported and indigenous inputs per kg of export product. Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise duly certified by excise department for the last three years. Detailed justification of wastage claimed, if any of each stage. Copy of the formulation of export product duly approved by concerned authority under drug and cosmetic act. The case was deferred for 27.06.2013.				

	Case No.: 2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
--	------------------------------------	------------------------------	---	--

9	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:27.06.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals on 28.8.2012. The case was deferred for 27.06.2013 for comments of Department of Pharmaceuticals.			

10	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

11	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals				

12	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:27.06.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM .No. 35011/141/2012-PI(Norms) dated 04.07.2012, it was decided to call from the firm the following technical details: Complete Technical details as per Appendix-33 of the proforma. Past production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authority. The case was deferred for 27.06.2013.				

13	Case No.: 96/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01454/AM13/	RLA File :09/24/040/00308/AM12/	Lic.No/Date:0910049099 28.09.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

14	Case No.: 22/45/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01199/AM12/	RLA File :09/24/040/00341/AM12/	Lic.No/Date:0910049706 15.11.2011	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology				

Decision : It was decided to defer the case for 27.06. 2013 for comments of Department of Biotechnology.

15	Case No.: 5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology.			

16	Case No.: 7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:27.06.2013
	Decision : It was decided to give a final reminder to the firm to clarify whether the items are drug items. If yes, furnish a copy of Drug Manufacturing License. If not a drug item, elaborate under which ITC(HS) code the firm is claiming the norms within 15 days failing which their case would be closed. The case was deferred for 27.06.2013.			

17	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

18	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following information immediately: 1. A chartered Accountant Certificate indicating the content (quantity / number) of each box containing 'Skin Barrier Micro Porous Surgical Tape including the Width of the tape 2. GSM of the import & Export product. 3. Consumption of all the raw material (both indigenous & imported) with corresponding production of the export item, duly certified by the concerned Central Excise Authority / Chartered Accountant for the last 3 years. 4. Complete manufacturing process indicating stage wise wastage. The case is deferred for 27.06.2013			

	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672	Defer

		14.12.2011	Date:27.06.2013
19	Decision : It was decided to remind the firm to furnish the following information immediately Quantity of different formulations to be exported. • Composition of each type of formulation (strength wise) • Copy of DML allowing manufacturing of Praziquantel bases Syringes with approved composition. • The unit of measurement of each export product. The case was deferred for 27.06.2013.		

20	Case No.:59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:27.06.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33, within 15 days failing otherwise their case would be closed. The case was deferred for 27.06.2013.			

21	Case No.:61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following information: • Complete technical details as per Appendix 33; and • Past production vis-à-vis actual consumption of raw materials duly certified by Central Excise Authority. The case was deferred for 27.06.2013.			

22	Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:27.06.2013
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 46011/18/2011-PC-II dated 21.5.2013, it was decided to call from the firm the following technical details: 1. Technical specification % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. Hardener Fortech 1000 may be furnished. 2. Technical specifications and foreign supplier catalogue for the raw material to be imported may also be furnished 3. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated 4. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material at each stage of manufacturing process			

5. Complete material balance indicating input and output material at each stage of manufacturing process.
6. Standard/authentic technical literature in support of the raw material requirement /formulation for the manufacture of export product.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information,.

The case was deferred for 27.06.2013

23	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:27.06.2013
	Decision : It was decided to give final reminder to the firm to furnish the following information within 15 days otherwise their case would be closed: Complete technical details as per Appendix 33 . Past production vis-a-vis actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 27.06.2013.			

24	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula. The case was deferred for 27.06.2013			

25	Case No.: 9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

26	Case No.: 2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Rejected
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

	Case No.: 33/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.	Meet No/Date:5/82-ALC4/2013	Status: Case
--	----------------------------------	------------------------------------	-----------------------------	---------------------

27	Case No.: 3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Rejected
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

28	Case No.: 4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

29	Case No.: 38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology			

30	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 27.06.2013.			

31	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology			

32	Case No.: 14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

33	Case No.: 51/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01409/AM13/	RLA File :02/24/040/00023/AM13/	Lic.No/Date:0210177494	Defer

33	HQ File :01/82/050/00412/AM13/	RLA File :02/24/040/00023/AM13/	Meet No/Date:5/82-ALC4/2013 30.05.2013	Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

34	Case No.: 6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:27.06.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 within 15 days, failing which their case would be closed. The case was deferred for 27.06.2013.				

35	Case No.: 29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:27.06.2013
Decision : It was decided to give a final reminder to the firm to furnish the requisite information immediately failing which their case would be closed. The case was deferred for 27.06.2013.				

36	Case No.: 16/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00351/AM13/	RLA File :09/24/040/00076/AM13/	Lic.No/Date:0910052711 21.05.2012	Defer Date:27.06.2013
Decision : The committee has observed that the Party`s reply is not relevant to the export product mentioned in the licence. It was decided to seek a clarification in this regard from the firm. The case was deferred for 27.06.2013.				

37	Case No.: 3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:27.06.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 27.06.2013 for comments of Department of Pharmaceuticals.				

38	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

39	Case No.: 14/13/82-ALC4/2012	Party Name:PHARMA RESEARCH PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
----	-------------------------------------	--	---	------------------------------

39	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately for further processing of the case. The case was deferred for 27.06.2013			

40	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:27.06.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 27.06.2013 for comments of Department of Pharmaceuticals.			

41	Case No.: 12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

42	Case No.: 68/1/82-ALC4/2013	Party Name:PARAMOUNT PHARMA	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01426/AM13/	RLA File :05/24/040/00082/AM13/	Lic.No/Date:0510327775 19.06.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

43	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Chemicals and Petrochemicals.			

44	Case No.: 15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:27.06.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 27.06.2013 for comments of Department of Pharmaceuticals.			

45	Case No.: 47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

46	Case No.: 48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:27.06.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals. Accordingly, the case was deferred for 27.06.2013 for comments of Department of Pharmaceuticals.			

47	Case No.: 6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish following technical details: Complete technical details as per Appendix 33. End use of the export product. In case of drug intermediate, name of bulk drug produced from it may be given. The case was deferred for 27.06.2013.			

48	Case No.: 37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:27.06.2013
	Decision : it was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items showing composition of Oral Rehydrat Salt. The case was deferred for 27.06.2013.			

49	Case No.: 41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:30.05.2013
	Decision : Department of Pharmaceuticals vide their letter No. 35011/92/2013-PI (Norms) dated 01.05.2013 has stated that export product is not found in the list of Approved items in Drug Manufacturing Licence. It was decided to seek clarification from the firm in this regard. The case was deferred for 27.06.2013			

50	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

51	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

52	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

53	Case No.:81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

54	Case No.:21/1/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01379/AM13/	RLA File :07/24/040/00252/AM13/	Lic.No/Date:0710090700 12.09.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

55	Case No.:24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish following technical details from the firm:- Complete technical details as per Appendix 33 mainly stepwise % yield on molar basis, molar requirement of reactants and Recovery of Solvent in the entire process.			

The case was deferred for 27.06.2013.

56	Case No.: 31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

57	Case No.: 32/28/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00999/AM13/	RLA File :07/24/040/00272/AM13/	Lic.No/Date:0710090783 17.09.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following details immediately or their case would be decided on merits: DML for the Export Item No. 2 and 3 are not found in the approved list of DML furnished by the firm. The applicant may be advised to furnish the clarification for the same immediately The case was deferred for 27.06.2013.			

58	Case No.: 90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

59	Case No.: 88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:27.06.2013
	Decision : it was decided to remind the firm to furnish following technical details: • Complete description of export product. • Complete technical details from the applicant firm as per Appendix 33 of the application proforma. The case was deferred for 27.06.2013.			

60	Case No.: 16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

61	Case No.: 28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish a copy of complete set of technical details as per Appendix 33. The case was deferred for 27.06.2013			

62	Case No.: 43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish following technical details: Stepwise complete and balanced chemical reaction showing % yield on molar basis. Material Balance for the entire process. Requirement and Recovery of solvent of each step. Copy of technical literature in support of yield envisaged. past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 27.06.2013.			

63	Case No.: 12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish following technical details: 1. While the firm has applied OTNB@0.81 kg/kg the chemistry, process and c.c. given by the firm are from Br-OTBN @ 0.81 kg/kg. Technical justification along with amended chemistry may be furnished. 2. Complete technical details as per Appendix 33. The case was deferred for 27.06.2013.			

64	Case No.: 10/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01368/AM13/	RLA File :07/24/040/00282/AM13/	Lic.No/Date:0710091171 04.10.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following information immediately : DMI for the Export Item No 2 and 3 are not found in the approved list of DMI furnished by the firm. It was decided to request the firm to furnish			

Since for the Export Item No. 2 and 3 are not found in the approved list of DME furnished by the firm. It was decided to request the firm to furnish the same immediately for further consideration of the case.
The case was deferred for 27.06.2013.

65	Case No.:33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

66	Case No.:88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

67	Case No.:22/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01380/AM13/	RLA File :07/24/040/00290/AM13/	Lic.No/Date:0710091373 15.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals..			

68	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

69	Case No.:54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

70	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

71	Case No.:89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

72	Case No.:12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

73	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

74	Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:27.06.2013
Decision : It was decided to remind the firm to furnish following information: Technical specifications, % composition (by weight), weight per piece and the copy of export order for the export product i.e. Intrauterine Contraceptive Device Copper T 380 Ag may be furnished. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. The net weight of item of import i.e. Copper Silver 10 Alloy Silver Content 10% Nominal) in one piece of export product and quantity applied (net content+wastages, if any) may be furnished with technical justification. Complete material balance indicating input and output material at each stage of manufacturing process. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. Any other relevant information. The case was deferred for 27.06.2013				

75	Case No.: 6/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00973/AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054161 25.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

76	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 10/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00977/AM13/	RLA File :09/24/040/00339/AM13/	Lic.No/Date:0910054180 29.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 102/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01460/AM13/	RLA File :09/24/040/00360/AM13/	Lic.No/Date:0910054178 29.10.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

79	Case No.: 45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following information: Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input. The case was deferred for 27.06.2013.			

80	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:27.06.2013

80	HQ File :01/82/050/0080//AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054196 30.10.2012	Deter Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

81

Case No.:43/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
HQ File :01/82/050/01010/AM13/	RLA File :03/95/040/00561/AM13/	Lic.No/Date:0310713820 30.10.2012	Defer Date:

Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch. II dated 26.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
MR-3 (2,4,6-TRI [(2,4-DIHYDROXY 3-METHYL) PHENYL] 1,3,5 - TRIAZINE	1 kg	1	2 - Methyl Resorcinol	1.140 kg
		2.	Cyanuric Chloride	0.479 kg
		3.	Sulfolane	1.800 kg

RA may take appropriate action as per the decision of Norms Committee.

82	Case No.:37/28/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved										
	HQ File :01/82/050/01004/AM13/	RLA File :34/24/040/00015/AM13/	Lic.No/Date:3410035376 31.10.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2012-Ch. II dated 18.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Ortho Toluidine</td><td>1 kg</td><td>1</td><td>Toluene</td><td>1.040 kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity allowed	Ortho Toluidine	1 kg	1	Toluene	1.040 kg
Export Product	Export Quantity	S.No	Import Product	Quantity allowed										
Ortho Toluidine	1 kg	1	Toluene	1.040 kg										
RA may take appropriate action as per the decision of Norms Committee. It was also decided to request Chemexcil to provide All Industry Data for fixation of SION for Ortho Toluidine.														

83	Case No.:20/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01378/AM13/	RLA File :07/24/040/00312/AM13/	Lic.No/Date:0710091677 01.11.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

84	Case No.:7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following information: Details of manufacturing process with chemical equations, molecular formula, molecular weights. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by the firm for the past three years and corresponding consumption of each input. The case was deferred for 27.06.2013.			

85	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

86	Case No.:35/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01002/AM13/	RLA File :05/24/040/00280/AM13/	Lic.No/Date:0510338316 06.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.6.2013 for comments of Department of Pharmaceuticals.			

87	Case No.:99/1/82-ALC4/2013	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01457/AM13/	RLA File :03/95/040/00565/AM13/	Lic.No/Date:0310714576 07.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

88	Case No.:27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:27.06.2013
	Decision : it was decided to remind the firm to furnish following technical details: • The firm has applied the norms from Guanosine. However, the chemistry is given from 2-Amino Adenosine Stage.			

- Copy of technical literature in support of yields envisaged to be furnished
- Past production vis-à-vis actual consumption of all the imported inputs duly certified by Central Excise Authorities for the past three years to be furnished.

The case was deferred for 27.06.2013.

89	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

90	Case No.: 53/1/82-ALC4/2013	Party Name:MAHESHAJ CHEMICALS PVT.LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01411/AM13/	RLA File :08/24/040/00282/AM13/	Lic.No/Date:0810116435 23.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of C&PC			

91	Case No.: 72/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01430/AM13/	RLA File :05/24/040/00291/AM13/	Lic.No/Date:0510339518 26.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

92	Case No.: 26/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01384/AM13/	RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

93	Case No.: 98/1/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01456/AM13/	RLA File :52/24/040/00033/AM13/	Lic.No/Date:5210039209 27.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of C&PC.			

94	Case No.: 47/26/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00955/AM13/	RLA File :09/24/040/00375/AM13/	Lic.No/Date:0910054404	Defer

			29.11.2012	Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				
95	Case No.: 54/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01412/AM13/	RLA File :08/24/040/00275/AM13/	Lic.No/Date:0810116505 29.11.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			
96	Case No.: 2/32/82-ALC4/2012	Party Name:CHAMPION DAI-ICHI TECHNOLIGIES INDIA LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01143/AM13/	RLA File :03/94/040/00792/AM13/	Lic.No/Date:0310717692 19.12.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Petrochemical Division of Chemicals and Petrochemicals..			
97	Case No.: 67/1/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01425/AM13/	RLA File :05/24/040/00181/AM12/	Lic.No/Date:0510341238 19.12.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Chemicals and Petrochemicals.			
98	Case No.: 40/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01007/AM13/	RLA File :09/24/040/00447/AM13/	Lic.No/Date:0910054591 20.12.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			
99	Case No.: 54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			
100	Case No.: 9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012	Defer Date:27.06.2013

Decision :It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.

101	Case No.: 62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

102	Case No.: 63/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01030/AM13/	RLA File :03/95/040/00719/AM13/	Lic.No/Date:0310718683 31.12.2012	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

103	Case No.: 65/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01032/AM13/	RLA File :05/24/040/00375/AM13/	Lic.No/Date:0510342192 01.01.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

104	Case No.: 36/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01394/AM13/	RLA File :22/24/040/00056/AM13/	Lic.No/Date:2210013510 07.01.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

105	Case No.: 120/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01478/AM13/	RLA File :09/24/040/00498/AM13/	Lic.No/Date:0910054820 21.01.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

106	Case No.: 4/3/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00037/AM14/	RLA File :22/24/040/00065/AM13/	Lic.No/Date:2210013567 22.01.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

107	Case No.:107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

108	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

109	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

110	Case No.:34/1/82-ALC4/2013	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:27.06.2013
	Decision : It was decided to remind the firm to furnish the following information immediately: • Complete chemical reactions for each step showing Mol. Wt. and molar requirement of each reactant and output product. • % yield on Molar Basis for each step of manufacturing process. • Material Balance for entire process showing justification for requirement of enzymes used in the process. • Requirement and Recovery of solvents of each step of manufacturing process. The case was deferred for 27.06.2013.			

111	Case No.:32/1/82-ALC4/2013			Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
	HQ File :01/82/050/01390/AM13/			RLA File :22/24/040/00068/AM13/	Lic.No/Date:2210013593 30.01.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/51/2011-PI (Norms) dated 07.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export Product	Quantity	Sl.No.	Import items	Quantity allowed	

				kg/kg
Meropenem for Injection	1 kg	1.	Meropenem Trihydrate (Non-sterile)	1.032
		2.	Sodium Carbonate (Non-sterile)	0.16
		3.	Acetone	1.85
		4.	Methanol	2.01
		5.	Activated Carbon	0.065

RA concerned may take further necessary action as per above decision of NC.

112	Case No.: 119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:27.06.2013
	Decision : It was decided to request the firm to furnish production and consumption data for the year 2012-13 and also Batch Log Sheet . The case was deferred for 27.06.2013.			

113	Case No.: 113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

114

Case No.:101/1/82-ALC4/2013	Party Name:INDO AMINES LIMITED		Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
HQ File :01/82/050/01459/AM13/	RLA File :03/94/040/00905/AM13/		Lic.No/Date:0310723011 05.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch. II dated 29.06.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
INDOEMUL TO 1515	1 kg	1.	TALLOW AMINE	0.218 kg
		2.	ETHYLENE OXIDE	0.731 kg
RA may take appropriate action as per the decision of Norms Committee.				

115	Case No.: 103/1/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01461/AM13/	RLA File :03/94/040/00906/AM13/	Lic.No/Date:0310723012 05.02.2013	Defer Date:27.06.2013

Decision :It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.

116	Case No.:118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

117	Case No.:115/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01473/AM13/	RLA File :09/24/040/00535/AM13/	Lic.No/Date:0910055011 11.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology				

118	Case No.:117/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01475/AM13/	RLA File :09/24/040/00534/AM13/	Lic.No/Date:0910055012 11.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Biotechnology				

119	Case No.:7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:27.06.2013
Decision : It was decided to remind the firm to furnish production and consumption data for the last three years, from the basic stage and from the stage mentioned in the application separately vis a vis details regarding exports done. The case was deferred for 27.06.2013.				

120	Case No.:111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

121	Case No.:47/1/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01405/AM13/	RLA File :34/24/040/00247/AM13/	Lic.No/Date:3410036116 14.02.2013	Defer Date:27.06.2013

Decision :It was decided to defer the case for 27.06.2013 for comments of Department of Chemicals and Petrochemicals.

122	Case No.: 37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

	Case No.: 39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status: Case Deferred
123	HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

124

Case No.:40/1/82-ALC4/2013	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
HQ File :01/82/050/01398/AM13/	RLA File :22/24/040/00010/AM13/	Lic.No/Date:2210013646 18.02.2013	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/185/2013-PI (Norms) dated 09.05.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed kg/kg
AMPICILLIN TRIHYDRATE THROUGH 6-APA ROUTE THROUGH ENZYMATIC ROUTE	1 kg	1.	6-AMINO PENICILLANIC ACIDE(6-APA) TECH.SPEC.:- white to off- white powder assy not less than 96%	0.596
		2.	FORMIDASE (ENZYME) TECH.SPEC :- SPHERICAL BALLS IN SUSPENSION OF BROWN COLOUR	5.00 gm/kg
		3.	D(-)Alpha Phenyl Glycine Base TECH.SPEC.:- white to almost white crystalline powder min. assay not less than 99%	0.417
		4.	METHANOL TECH.SPEC :- TRANSPARENT AND COLORLESS LIQUID ASSY NOT LESS THAN 98%	0.400

RA concerned may take further necessary action as per above decision of NC.

125	Case No.: 65/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01423/AM13/	RLA File :08/24/040/00401/AM13/	Lic.No/Date:0810118474 18.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

126	Case No.: 60/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01418/AM13/	RLA File :08/24/040/00405/AM13/	Lic.No/Date:0810118586 20.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

127	Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

128	Case No.: 78/1/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01436/AM13/	RLA File :05/24/040/00423/AM13/	Lic.No/Date:0510346839 20.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

129	Case No.: 81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

130	Case No.: 35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

131	Case No.: 6/32/82-ALC4/2012	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01147/AM13/	RLA File :05/24/040/00405/AM13/	Lic.No/Date:0510347194 22.02.2013	Defer Date:27.06.2013
Decision : It was decided to remind the firm to clarify whether the imported fabric is accounted for in the export product by matching the GSM. It was also decided to call clarification from the firm how they are using the name of Dettol? The case was deferred for 27.06.2013.				

132	Case No.: 95/1/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01453/AM13/	RLA File :03/95/040/00884/AM13/	Lic.No/Date:0310725621 25.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

133	Case No.: 23/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01381/AM13/	RLA File :07/24/040/00496/AM13/	Lic.No/Date:0710093938 26.02.2013	Defer Date:27.06.2013
Decision : It was decided to remind the firm to furnish following details immediately: DML for the Export Item No. 2 and 3 are not found in the approved list of DML furnished by the firm. The case was deferred for 27.06.2013.				

134	Case No.: 82/1/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01440/AM13/	RLA File :05/24/040/00385/AM13/	Lic.No/Date:0510347521 26.02.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals				

135	Case No.: 6/3/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved										
	HQ File :01/82/050/00039/AM14/	RLA File :03/95/040/00961/AM13/	Lic.No/Date:0310725755 26.02.2013	Defer Date:										
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/83/2010-Ch. II dated 26.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity allowed					
Export Product	Export Quantity	S.No	Import Product	Quantity allowed										

DISODIUM EDTA. WHITE POWDER	1 kg	1	EDTA ACID WHITE POWDER	0.810 kg
--------------------------------	------	---	---------------------------	----------

RA may take appropriate action as per the decision of Norms Committee.

136	Case No.:73/1/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01431/AM13/	RLA File :05/23/040/00468/AM13/	Lic.No/Date:0510347436 26.02.2013	Defer Date:27.06.2013
	Decision : Department of Chemicals and Petrochemicals vide their OM No. 14010/62/2004/Ch. II dated 29.1.2008 has recommended the norms for the export product 4-(Dimethyl amino)-Pyridine. The Committee decided to request Department of Chemicals and Petrochemicals to furnish fresh comments after examination of data received from the firm. The case was deferred for 27.6.2013.			

137

Case No.:94/1/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved	
HQ File :01/82/050/01452/AM13/	RLA File :03/95/040/00953/AM13/	Lic.No/Date:0310725764 26.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
5-BROMO-2,4- DICHLOROPYRIMIDINE	1 kg	1	URACIL	2.342 kg
		2.	METHYLENE CHLORIDE (MDC)	3.750 kg
		3.	TRIETHYL AMINE	3.200 kg
		4.	METHYL TERT BUTYL ETHER (MTBE)	3.360 kg
RA may take appropriate action as per the decision of Norms Committee.				

138	Case No.:76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:27.06.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 46011/18/2011-PC-II dated 21.5.2013, it was decided to call from the firm the following technical details: 1. Technical specification % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. Hardener Fortech 1000 may be furnished. 2. Technical specification and foreign supplied catalogue for the raw material to be imported may also be furnished 3. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated 4. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction			

4. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material at each stage of manufacturing process.
6. Standard/authentic technical literature in support of the raw material requirement /formulation for the manufacture of export product.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information,.

The case was deferred for 27.06.2013

139	Case No.: 24/1/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01382/AM13/	RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 05.03.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

140	Case No.: 121/1/82-ALC4/2013	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01479/AM13/	RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:27.06.2013
Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.				

141	Case No.: 43/1/82-ALC4/2013	Party Name:RIDDHI PHARMA	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01401/AM13/	RLA File :34/24/040/00266/AM13/	Lic.No/Date:3410036326 06.03.2013	Defer Date:27.06.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 14011/76/2010-PC-II dated 21.5.2013, it was decided to call from the firm the following technical details: 1. Deatils of manufacturing process with chemical equations, molecular formula, molecular weights. 2. Yield obtained in each step. 3. Authentic technical literature in support of yield obtained 4. Material balance. 5. CA certificate certifying the production of export item achieved by you for the post three years and corresponding consumption of each input. 6. Detailed calculations, arriving at the norms applied for The case was deferred for 27.06.2013				

142	Case No.: 62/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Deffered
-----	------------------------------------	--	---	------------------------

HQ File :01/82/050/01420/AM13/	RLA File :08/24/040/00424/AM13/	Lic.No/Date:0810119074 06.03.2013	Defer Date:27.6.2013
Decision : Department of Chemicals and Petrochemicals vide their OM No. 14010/9/2013-Ch-III dated 09.5.2013 has requested the firm to furnish the following technical details: 1. Details of Manufacturing process of cooper Formazone indicating use of Ortho Amine Phenol and Sulpho Anthranilic Acid with Chemical equations, molecular formula, molecular weights. 2. Yield obtained in each step. 3. Authentic technical literature in support of yield obtained. 4. Material balance. 5. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input 6. Detailed calculations, arriving at the norms applied for. It was decided to remind the firm to furnish the same immediately. The case was deferred for 27.6.2013.			

143	Case No.:5/1/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Rejected
	HQ File :01/82/050/01363/AM13/	RLA File :13/24/040/00053/AM13/	Lic.No/Date:1310042456 13.03.2013	Defer Date:
	Decision : It was decided to withdraw the case . The firm through their e-mail dated 29.05.2013 informed that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

144	Case No.:7/1/82-ALC4/2013	Party Name:DL INTRACHEM	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01365/AM13/	RLA File :08/24/040/00462/AM13/	Lic.No/Date:0810119608 20.03.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Chemicals and Petrochemicals.			

145	Case No.:74/1/82-ALC4/2013	Party Name:ATUL INTERMEDIATES	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/01432/AM13/	RLA File :08/24/040/00423/AM13/	Lic.No/Date:0810119733 25.03.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Chemicals and Petrochemicals			

146	Case No.:1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals			

147	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

148	Case No.:1/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00119/AM14/	RLA File :09/24/040/00020/AM14/	Lic.No/Date:0910055978 10.05.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

149	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

150	Case No.:3/5/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00121/AM14/	RLA File :13/24/040/00006/AM14/	Lic.No/Date:1310042992 14.05.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Chemicals Na Petrochemicals.			

151	Case No.:4/5/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00122/AM14/	RLA File :09/24/040/00466/AM12/	Lic.No/Date:0910056004 16.05.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

152	Case No.:5/5/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Deferred
	HQ File :01/82/050/00123/AM14/	RLA File :09/24/040/00042/AM14/	Lic.No/Date:0910056036 17.05.2013	Defer Date:27.06.2013
	Decision : It was decided to defer the case for 27.06.2013 for comments of Department of Pharmaceuticals.			

FIACC, NEW DEMI

Foreign Trade Development Office